

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

L O K S A B H A

UNSTARRED QUESTION NO. 4971

TO BE ANSWERED ON FRIDAY, 31ST MARCH, 2023

MINIMISING CANDIDATES IN SINGLE CONSTITUENCY

4971. DR. T.R. PAARIVENDHAR:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether large number of candidates in addition to recognized political parties are contesting in a single constituency either for Lok Sabha or State Assembly elections as and when held which creates unnecessary hurdles/impediments/difficulties in allocating election symbols and feeding their details in the EVMs in every constituency, leading to additional burden on the exchequer;
- (b) if so, the details thereof;
- (c) whether the Government has any proposal to minimize the number of candidates to contest election in single constituency by making suitable amendment in the Representation of People Act;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

ANSWER

**MINISTER OF LAW AND JUSTICE
(SHRI KIREN RIJJU)**

- (a) to (e):** No sir, there is no such proposal under consideration of the Government. In a democratic election process, the candidates either individually or through political party can contest election of their own choice so long as they fulfill the criteria prescribed by the Constitution of India and the relevant statutes.
